ITEM NO.15 COURT NO.8 SECTION IV-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 3349/2026

[Arising out of impugned final judgment and order dated 16-06-2025 in TAXC No. 92/2025 passed by the High Court of Chhatisgarh at Bilaspur]

THE DEPUTY COMMISSIONER OF INCOME TAX (TDS) Petitioner(s)

VERSUS

DISTRICT MINING OFFICER DANTEWADA Respondent(s)

IA No. 132518/2026 - CONDONATION OF DELAY IN FILING
IA No. 132516/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

Date : 08-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Miss Madhulika Upadhyay, AOR
Mr. N.venkataraman, A.S.G.
Mr. V.c.bharathi, Adv.
Mr. Karan Lahiri, Adv.
Mr. Praneet Pranav, Adv.
Mr. Raghvendra Shukla, Adv.
Mr. Sudarshan Lamba, Aor, Adv.
For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.

2. We are not inclined to interfere with the impugned judgment and order of the High Court; hence, the special leave petition is dismissed.

3. Pending interlocutory application(s), if any, shall stand disposed of.

Signature Not Verified
Digitally signed by JATINDER KAUR
Date: 10.05.2026 16:55:42 IST
Reason:

(JATINDER KAUR) (SUDHIR KUMAR SHARMA)
AR-cum-PS to REGISTRAR COURT MASTER (NSH)